

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

CIVIL CONTEMPT APPLICATION NO.32 OF 1998

IN
ORIGINAL APPLICATION NO. 396 OF 1993

Allahabad, the 21st day of July, 1999.

CORAM : Hon'ble Mr. S. Dayal, Member(A)
Hon'ble Mr. S.K. Agrawal, Member(J)

1. Mohan Kumar
2. Leela Dhar
S/o. Murlidhar, R/o. Station Road
near Lal Bahadur Society, Chunar,
Mirzapur.

.....Applicants

(BY Shri S.K.Lal, Advocate)

Versus

1. R.K. Mathur
Commissioner Development (Handicraft),
Government of India, Vanijya Mantralaya
West Block-7, New Delhi.
2. S.Bhattacharya,
Development Commissioner (Handicraft),
Government of India, Vanijya Mantralaya
95/22 Jagannarain Road, Golaganj,
Lucknow

.....Respondents

(By Shri Amit Sthalekar, Advocate)

O R D E R (Open Court)

(By Hon'ble Mr. S. Dayal, Member(A))

This contempt petition has been filed for initiating proceedings for contempt for deliberate disobedience of order dated 17-9-97 passed in O.A. No.396/93 and stated to be served on the respondents on 10-11-97 and 11-11-97.

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(S)

2. The respondents were directed by order dated 17-9-97 to consider representation of the applicant in the light of rule 49(2)(b) of CCS Pension Rule 1972.

3. The Counter Affidavit filed on behalf of the opposite parties states that the case of the applicant was considered and an amount to be paid to the applicant by way of D.C.R.G., Commuted Pension, arrears of Pension was worked out and an amount of Rs.73,978/- was paid to Smt. Radha Devi widow of the applicant vide Demand Draft No.041013, dated 15-12-98. The receipt of the recipient of the amount Smt. Radha Devi is also annexed. Therefore, we find that no disobedience of order dated 17-9-97 has been made out. The notices to the opposite parties are discharged. The case consigns to records.



MEMBER (J)



MEMBER (A)

satya/